

FEB DEADLINE FOR BIDS

Eight hydrocarbon blocks on offer in OALP-7 auctions

FE BUREAU

New Delhi, December 17

THE UNION GOVERNMENT on Friday launched the seventh round of Open Acreage Licensing Programme (OALP) auctions, offering eight blocks spread across approximately 15,766 sq km. The blocks offered in the latest round include five on land, two shallow water and one ultra-deep wa-

ter block.

This will be the fourth round of OALP auctions after the Cabinet, in February 2019, amended the revenue-sharing model for hydrocarbon exploration and capped the government's revenue share at 50%.

Seven of the eight offered blocks are in the 'category 1' basins, which do not enjoy stops

and incentives like the blocks in category 2 and 3 basins — which are unexplored and without much geo-scientific data. The 2019 Cabinet decision said contractors bidding for blocks in category 2 and 3 basins will only pay royalty and statutory levies and do not have to share any revenue under windfall gains are made. To attract more players, concession in royalty is also pro-

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vided if production commences within specific timelines.

In the last two rounds of OALP auctions, state-owned Oil and Natural Gas Corporation (ONGC) and Oil India were the major participating bidders. Among private players, only Invenire Petrodyne had participated in the fifth round, while Sun Petrochemicals is said to have been the only bidder in the sixth round. No private player had participated in the fourth OALP round where,

all the seven blocks offered were awarded to ONGC. In the first three rounds, Vedanta was awarded 51 blocks and one block went to the joint venture between BP Exploration and Reliance Industries. The government recently said it wants to increase production of oil and gas to "increase exponentially" and "for this private sector companies can be involved as part-

ners or through various business models so that new technologies and technology can be brought in through such companies which have experience in this".

A total of 105 exploration blocks over an area of 1,56,380 sq km have been awarded in the first five OALP bid rounds. As of August, exploration activities were being actively carried out in 89 blocks. Comm-

ercial production of crude oil has not commenced from OALP blocks and technology can be brought in through such companies which have experience in this". The 30.5 million tonne (MT) of crude oil produced in the country in FY21 was a 36% lower than production from a year-ago period. The 14.9 MT production in April-September was 3.2% lower year-on-year.

Govt advises against non-essential travel

FE BUREAU

Pune, December 17

THE UNION HEALTH ministry on Friday warned against taking the Omicron variant of the novel coronavirus lightly and advised people to keep New Year celebrations low-key. Cases of the Omicron variant now stand at 101 across 11 states. The variant has so far been detected in 91 countries.

VK Paul, member, health, Niti Aayog, said the situation in many parts of the world has worsened in the last one week despite 70-80% vaccine cover-

age in many of the countries. The pandemic is entering a worrying phase with the winter season, festivals and an increase in tourism activities, and there is a need for profound caution, Paul said.

If a surge like the one in the UK occurs in India, there could be 1.4 lakh Omicron cases in the country, Paul said. The peak during the second wave was in 4.14 lakh cases. The government is working on preventing ingress of Omicron into the country through restrictions,

monitoring of international passengers and intensifying genomic surveillance, Paul said.

He said it is not possible to carry out genomic sequencing of all individual samples and representative sampling will continue. Genomic sequencing will remain a surveillance and pandemic tracking tool, and part of the world's so far to avoid non-essential travel and mass gatherings, and ob-

serve low-intensity festivities and New Year celebrations.

He urged all districts to ensure low intensity of more than 5% to ensure local restrictive measure until positivity was below 5% for two weeks.

On the possibility of using anti-viral pills to deal with COVID-19 infections, Bhargava said the national task force and the joint monitoring group of ICMR and health ministry has been discussing the pills, but there is no scientific data to support this will be useful, he said.

Dr Balram Bhargava, director general, Indian Council for Medical Research, said the Omicron variant is spreading rapidly across Europe and most parts of the world so far to avoid non-essential travel and mass gatherings, and ob-

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Novavax-Serum jab gets WHO emergency use nod

REUTERS

December 17

THE WORLD HEALTH Organization on Friday issued an emergency use listing to Serum Institute of India's version of Novavax's Covid-19 vaccine, paving the way for the two companies to offer their doses for the COVAX programme.

The EUI, to the shot, Covovax, marks a significant milestone for Novavax as well, after the vaccine had been caught up with delays, especially in

ramping up production. Shares of Novavax were up 6.4% on the news. Novavax's own vaccine, Novavaxov, though, is currently under assessment by the European Medicines Agency, and the WHO said it will complete its own assessment of the shot once the EMA has issued its recommendation.

For WHO, the clearance for Covovax will provide a significant boost to improve access to vaccines in poor countries under the COVAX programme, marked by delays this year.

GenePath Diagnostics kit detects Delta, Omicron

FE BUREAU

Pune, December 17

He said the kit is fast and cost-effective, and has been approved by the Indian Council for Medical Research with 100% sensitivity and specificity. "Using this kit, we were able to flag the presence of the first Omicron case in Pune city, which was subsequently confirmed by the government of India INSACOG consortium," Phadke said.

Dr Nikhil Phadke, founder and chief science officer, said.

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Anti-doping Bill introduced in Lok Sabha

PRESS TRUST OF INDIA

New Delhi, December 17

A BILL WHICH seeks to provide statutory framework for the functioning of the National Anti-Doping Agency (NADA), empowering it to conduct raids besides strengthening measures to tackle drug abuse in sports, was introduced in the Lok Sabha on Friday.

It was introduced by sports minister Anurag Thakur amid protests by the opposition over the Lok Sabha on Friday.

It is intended to provide a "statutory framework for the operation of the NADA, the National Dope Testing Laboratory (NDTL) and other dope testing laboratories and for creation of a National Board for Anti-Doping."

The bill seeks to give NADA powers of investigation, levy fines and impose sanctions for Anti-Doping Rule Violations, the disciplinary procedures to be adopted and the powers of inspection, sample collection and sharing and free flow of information.

Clause 19 provides NADA the power of "entry, search and seizure by any person authorised by the agency for the purpose of determining if any anti-doping rule violation has been committed."

"The procedure to be adopted shall be in accordance with the provisions of the Code of Criminal Procedure, 1973". Earlier, NADA had no authority to conduct raids and its anti-doping appeal panel has led the same.

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FOR IMMEDIATE RELEASE

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 For the attention of the Creditors of BHATIA BROTHERS REALTY PRIVATE LIMITED

Sr.	Name of the Corporate Debtor	Address of the Corporate Debtor	Amount Outstanding	Date of Payment	Description of the Properties
1.	BHATIA BROTHERS REALTY PRIVATE LIMITED	Plot No. 10, Sector 10, Gurgaon, Haryana	Rs. 30,96,518.00	12.12.2021	Plot No. 101, Block Tower, Tagore Society, Sector 10, Gurgaon, Haryana
2.	Class of Incorporation of Corporate Debtor	Private Limited			
3.	Authority under which Corporate Debtor Incorporated/Registered	ROC-Mumbai			
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	UIN20240000000000000000			
5.	Address of the Registered Office and Principal Office if any of Corporate Debtor	Plot No. 10, Sector 10, Gurgaon, Haryana			
6.	Insolvency commencement date in respect of Corporate Debtor	18/06/2022			
7.	Consent letter of the Insolvency Resolution Process	18/06/2022			
8.	Name and registration number of the insolvency professional acting as interim insolvency professional	Name: Mr. Raj Kumar Jain, Reg. No. BSR/PA/19/00537/2017-18			
9.	Address and e-mail of the insolvency professional, as registered with the Board	Plot No. 10, Sector 10, Gurgaon, Haryana			
10.	Address and e-mail of the insolvency professional, as registered with the Board	Plot No. 10, Sector 10, Gurgaon, Haryana			
11.	Consent letter of the Insolvency Resolution Process	18/06/2022			
12.	Consent letter of the Insolvency Resolution Process	18/06/2022			
13.	Consent letter of the Insolvency Resolution Process	18/06/2022			
14.	Consent letter of the Insolvency Resolution Process	18/06/2022			

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BHATIA BROTHERS REALTY PRIVATE LIMITED on December 18, 2021.

The creditors of BHATIA BROTHERS REALTY PRIVATE LIMITED, are hereby called upon to submit their claims with proof or on or before December 29, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

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NOTICE

Notice is hereby given that the Certificate for the under mentioned Equity Shares of the Company have been lost and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the affected applicants without any further intimation.

Folio Number **Certificate No.** **Distinctive No.** **No. of Shares**

10041945 0003026 0003026 00065448 00065448 49

GANDHABI AMBARAM PATEL

Address: vachano was Near water tank, village: Vadara, Mansa Dist. Gandhinagar, Rajkot

Reg. Office: Supreme Industries Ltd. 612, Rajesh Chambers, Nariman Point, Mumbai-400012

THE SUPREME INDUSTRIES LIMITED

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AK24780 30 537841 to 537870 2940 2940

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(Now known as 'Nikhil Kundamal Jain')

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